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Title: Regarding capital punishment awarded to Sarabjit Singh an Indian Citizen in Pakistani Jail.

SHRI FRANCIS GEORGE (IDUKKI): But I was not called. I had given a notice, but I was not called. I will take just a minute to mention the matter.

MR. CHAIRMAN: We cannot take up this matter again. There is no tradition of raising the matter again in the House.

SHRI FRANCIS GEORGE : I know that. Then, I should also have been called. Members from all the parties were called. I was the only one to be left out. So, I should raise it now. I had given a notice. I had taken the pains to give a notice. Then, what is the point of giving notice in the House? Those hon. Members who did not give notice were called by the Chair. I had given a notice on time, but I was not called. Now, you are also refusing a chance to me.

MR. CHAIRMAN: Tradition is tradition.

SHRI FRANCIS GEORGE : The House had discussed it and the hon. Minister had read out a routine diplomatic statement in the House. Yesterday, the Minister of State of External Affairs had said that we have got limited options and we expect some leniency from the Pakistani Government regarding the release of Shri Sarabjit Singh. It is very unfortunate. It is a case of mistaken identity. The sentiment of the House was that the Government should make very pro-active intervention in this matter at the highest level with the Pakistani Government. Then only will we be able to get some relief in this particular case. A fresh dialogue has to be started by the Government with the new regime that is taking over in Pakistan.

I would request, considering the time constraint, the Government should immediately act and get the release of Shri Sarabjit Singh. He is innocent and his life must be saved.